

<i>Sl. No.</i>	<i>Name of the hospital</i>	<i>Name of the District</i>
5.	ESI Hospital, Vadavathoor	Kottayam
6.	ESI Hospital, Beach Word, Allepey	Allepey
7.	ESI Hospital, Udyogmandal	Ernakulam
8.	ESI Hospital, Ernakulam	Ernakulam
9.	ESI Hospital, Olarikkara	Trichur
10.	ESI Hospital, (TB) Matagunnathukavu	Trichur
11.	ESI Hospital, Feroke	Kozhikode
12.	ESI Hospital, Thottada	Cannonore
13.	ESI Hospital, Jainmedu, Palghat	Palghat

Cases of Atrocities on Scheduled Castes and Scheduled Tribes

10186. SHRI TEJ NARAYAN SINGH:
Will the Minister of WELFARE be pleased to state:

(a) whether the National commission for Scheduled Castes and Scheduled Tribes while recommending certain amendments to the current laws dealing with atrocities on Scheduled Castes and Scheduled tribes, have indicated police and Administration for their approach in handling these cases;

(b) if so, the number of law enforcement officials found guilty while dealing with the cases of atrocities on Scheduled castes/ Scheduled tribes during the year 1989-90;

(c) the action Government have taken/ proposed against such officials; and

(d) the steps proposed to curb this menace?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (A) YES, SIR.

(b) and (c). The study was limited to examination of one thousand eternity cases, with the objective of identifying general cases, and suggesting general remedies. The study has not pinpointed responsibility on any individual police Officer/officials. The lapses highlighted in the report are: Delayed visits by the Police Authorities to the scene of crime, and undue delays in filing the charge sheets, filing of defective charge sheets, protracted pendency of cases before courts, delays and failures in the disbursement of relief to the victims of atrocities and the like.

(d) The study report is carefully being examined.

Super Bazar Vs. CGHS

10187. SHRI NAND KUMAR SAI:
SHRI RAMJI LAL SUMAN:
SHRIRESHAMLALJANGDE: